

ITEM NO.25

COURT NO.2

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 21124/2022

(Arising out of impugned final judgment and order dated 09-11-2022 in Writ Petition No. 15324/2022 passed by the High Court Of Delhi At New Delhi)

NATIONAL YOUTH PARTY

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.178213/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 02-12-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Ms. Seema Sharma, Adv.
Mr. Utkarsh Kumar, Adv.
Ms. Sujata Nath, Adv.
Mr. Somiran Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The passage of time has made the petition infructuous as the elections are scheduled after three days.

The special leave petition is dismissed as having become infructuous.

Pending application stands disposed of.

(RASHMI DHYANI PANT)
COURT MASTER

(POONAM VAID)
COURT MASTER